

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/2408/2020



This the 12th day of April 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Desh Bandhu Aged 55 years, Son of Late Sh. Din Dayal, R/o H.No. 87, Pacci Dakki, Jammu.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu and Kashmir, through Principal Secretary, Finance Department, Civil Secretariat, Jammu.
2. Commissioner State Taxes Jammu and Kashmir Government, Excise & Taxation Complex, Rail Head, Jammu.
3. Additional Commissioner, State Taxes (Administration & Enforcement), Excise & Taxation Complex Rail Head, Jammu.
4. Dy. Commissioner, State Taxes Enforcement (Central) Jammu.
5. State Taxes Officer, State Taxes Checkpost, Railway Station, Passenger Side, Jammu.
6. Pritam Lal, Inspector, State Taxes Circle A Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta Id. AAG)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)



Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last previous date also i.e. 21.01.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 12.04.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS